

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 173/TT/2021

Date: 21.10.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2024 for Asset-1: ± 800 kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: ± 800 kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme #1: Raigarh - Pugalur 6000MW HVDC System” in the Southern Regional grid.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.11.2021:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for the instant assets.
- d) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained
- e) Detailed justification for time over-run for the instant assets.

Forms

- f) Provide flow of liabilities statement as per Annexure-I attached herewith.
 - g) Form 12 for the instant transmission asset.
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

